

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 3187  
TO BE ANSWERED ON 9th AUGUST, 2024**

**DIRECTIVE OF NMC**

**3187. SHRI PRABHAKAR REDDY VEMIREDDY:**

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether it is a fact that National Medical Commission (NMC) has issued directive to all medical colleges that Post Graduate medical students should get weekly off, 20 Casual Leaves to maintain work balance and studies and if so, the details thereof;
- (b) whether the notification issued by NMC has defined what constitutes 'work hours' for resident doctors;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government will ensure that all medical colleges strictly adhere to above directive of NMC and if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (d): The National Medical Commission (NMC), established under the NMC Act of 2019, is the apex regulatory body for medical education, the medical profession, and medical institutions. The NMC frames policies and regulations, and issues clarifications/directives thereon, time to time, for compliance. As per the regulations issued by the NMC, all PG students will work as full-time resident doctors with reasonable working hours and adequate rest time each day. Post-Graduate (PG) students are also entitled to 20 days of casual leave and 5 days of academic paid leave per year along with one day off per week.

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